

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

36.

C.P. (IB)/192(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.11.2023**

NAME OF THE PARTIES: Omkara Assets Reconstruction Pvt. Ltd.  
Vs.  
Vivek Dattatraya Deshpande

SECTION: 95 (1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Ms. Nidhisha Choksi i/b Dua Associates, Ld. Counsel for the Financial Creditor present. None present for the Personal Guarantor present.
2. The issue of Insolvency Resolution Process against the Personal Guarantor under Section 95 of the IBC, 2016 is pending before the Hon'ble Supreme Court in the matter of *Sanjay Singal & Anr. Vs. Union of India & Ors.* in *WP (C) 510 of 2022*. In view of the above, we feel it appropriate to adjourn the matter *Sine-die*. Hence, the matter is adjourned *Sine-die*. Liberty is given to the Financial Creditor mention the matter before this Bench when the issue reaches a finality.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)